

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 20(ND)/2015  
CA NO.

CO. AM.

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President



SH. R.VARADHARAJAN  
Hon'ble Member (J)

AT THE END-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NATIONAL COMPANY: Sh. Gulshan Saraf  
Vs.  
M/s. Pawan Kumar Sushil kumar Agro Pvt. Ltd. & Ors.

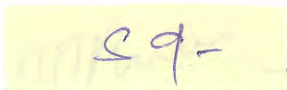
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of  
the Companies Act 2013.

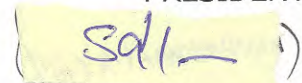
S. NAME DESIGNATION REPRESENTATION SIGNATURE

1	AJAY GARG	ADVOCATE	R-1 to R-13	
2	JOURABH GUPTA,	ADVOCATE	PETITIONERS	

**ORDER**

Learned counsel for the petitioner has placed on record a copy of the order dated 20.02.2017 passed by the Registrar, High Court of Delhi shifting the matter to the Learned District Judge (North-Wet) Rohini Court, Delhi on the ground of pecuniary jurisdiction. The matter is now posted for 25.03.2017 for directions of the Court. Accordingly the hearing is deferred to 18.04.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (J)